

Feature films are, by definition, fictionalised story films. The representation of the ills of a society is often unavoidable in a portrayal seeking to drive home a larger message.

Freedom to produce and exhibit films comes under the domain of 'freedom of speech and expression'. A film-maker has, therefore, the freedom to choose the names for the characters in his films, subject, of course, to the reasonable restrictions mentioned in the Constitution.

Government have issued guidelines to the Central Board of Film Certification under Section 5B (2) of the Cinematograph Act, 1952 for certification of films. According to guideline 2(xii), while examining films for certification, the Board shall, *inter alia*, ensure that visuals or words contemptuous of racial, religious or other groups are not presented. Scenes considered by the Board as objectionable in terms of the guidelines are deleted from films before certification.

In May 1996 the Central Board of Film Certification has written to all the film producers' associations drawing attention to the above guideline and requesting them to keep in mind the complaint from the Christian community *inter alia*, while making films.

[English]

VRS in PSU

5397. SHRI P.R. DASMUNSI : Will the Minister of LABOUR be pleased to state :

(a) the number of employees in PSU's opted for VRS as on March 31, 1995;

(b) the number of companies in West Bengal have not paid the P.F. and gratuity of retrenched or retired employees as complained by the workers to Regional P.F. Commissioner and the number of such workers; and

(c) the steps taken by the P.F. authority to recover it?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) As on 30.6.1996, there were 89,370 employees of the CPSUs who availed of Voluntary Retirement Scheme with assistance from the National Renewal Fund.

(b) and (c) There are 53 establishments which have defaulted in payment of provident fund dues. Complaints from four employees belonging to Mining and Allied Machinery Corporation and Jessop and Company have also been received in this regard. The RPFC, West Bengal held a meeting with the officers of the concerned PSUs. They have been asked to deposit PF dues immediately for facilitating quick payment to the retired/retrenched workers. As regards, non-payment of gratuity any

complaint, as and when received, is brought to the notice of the concerned Ministry for appropriate action.

Use of Indian Air Force Airports

5398. SHRI ISWAR PRASANNA HAZARIKA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether some Indian Air Force Airports are being used by the Indian Airlines and Air India;

(b) if so, the details thereof;

(c) whether the Government propose to construct separate civil airports in those places; and

(d) if so, the details thereof ?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b) Yes, Sir. Indian Airlines operates to/from Srinagar, Jammu, Chandigarh, Jodhpur, Jamnagar, Bhuj, Agra, Bagdogra, Silchar, Tezpur, Jorhat, Pune and Gwalior airports belonging to Indian Air Force.

(c) No, Sir.

(d) Does not arise.

Telephone Services at Singur (WB)

5399. SHRI RUPCHAND PAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether the Government have received any representations for improvement in the telephone services at Singur now under Serampore Telephone Exchange (62) under Calcutta telephones; and

(b) if so, the steps taken so far to improve the services there ?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) Yes, Sir.

(b) Steps are being taken to establish new Electronic Exchange at Singur to cater to Subscribers of Singur local area.

[Translation]

Action Taken for Recovery of Outstanding Dues of P.F.

5400. SHRI BRIJ BHUSHAN TIWARI : Will the Minister of LABOUR be pleased to state:

(a) the action taken so far for recovering the outstanding dues of Provident Fund and Employees Insurance Fund from Hindustan Samachar Audhogik Sahayog Samiti Limited;

(b) the number of cases registered against Managers and Officers;

(c) the number of persons who have been arrested;

(d) the results of the various steps taken; and

(e) the other steps being taken to ensure the recovery?